BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

MISCELLANEOUS APPLICATION NO. 2 OF 2025 (WZ)
IN
ORIGINAL APPLICATION NO. 188 OF 2024 (WZ)
[EARLIER ORIGINAL APPLICATION NO. 839 OF 2024 (PB)]

IN THE MATTER OF:

VISHNU A. MORI .....APPLICANT

VERSUS

STATE OF GUJARAT .....RESPONDENT

AFFIDAVIT ON BEHALF OF GUJARAT POLLUTION CONTROL BOARD

I, Tejas C. Patel, adult, having my office at Gandhinagar, do hereby solemnly affirm and state an oath as under:

1. I am an Environmental Engineer and presently serving as the Unit Head – Kutch (East) with Gujarat Pollution Control Board (hereafter referred as the Board). I have perused the record pertaining to the case available in my office and am conversant with the facts of the case. I am authorized to swear the present affidavit on behalf of the Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.

2. I am filing the present affidavit in compliance with order dated 03.02.2025 and 27.03.2025 passed by this Hon'ble Tribunal directing the Board to file an affidavit in reply in the matter.

3. I say that the Board has on various occasions inspected the premises of M/s. Shri Dutt India Private Limited and taken action against the unit for non-compliance with environmental norms. Details of action taken

by the Board on noticing violations by the unit are mentioned herein below:

(i) On 04.09.2023 an inspection was carried out by the Board wherein various non-compliances were found. Closure Direction dated 25.09.2023 was issued to the unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974. Subsequently, the unit took corrective measures and submitted Bank Guarantee to the tune of Rs. 2,50,000/-, valid up to 26.09.2024 and paid Environmental Damage Compensation to the tune of Rs. 9,00,000/- on 16.10.2023 as was levied by the Board. Considering the same, trial revocation for the period of three months was issued to the unit on 16.10.2023.

(ii) Again, the Board visited the unit on 17.07.2024 wherein certain violations were found. In view of the non-compliances, the Board re-issued the Closure Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 on 21.07.2024. Bank Guarantee given by the unit to the tune of Rs. 2,50,000/- was also forfeited by the Board on 24.07.2024.

(iii) Subsequently, the unit applied for revocation of Closure Direction. The unit submitted a bank guarantee to the tune of Rs. 7,50,000/- and paid the levied Environment Damage Compensation to the tune of Rs. 3,75,000/- on 14.08.2024. Accordingly, on 14.08.2024, the Board revoked the Closure Direction on a trial basis for three months.

(iv) The unit was again visited on 04.09.2024 and 13.09.2024. Considering the non-compliances observed during both inspections, Closure Directions were again re-issued to the unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 on 24.09.2024. The Bank Guarantee

NOTARY G. M. RAVAL Reg. No. 06/91 274/1 SECTOR-7A GANDHINAGAR GUJARAT STATE INDIA OF GUJARAT

submitted by the unit to the tune of Rs. 7,50,000/- was also forfeited by the Board.

(v) The unit again applied for revocation of Closure Direction. The unit submitted a Bank Guarantee to the tune of Rs. 15,00,000/- valid up to 24.09.2025 and paid the levied Environmental Compensation to the tune of Rs. 19,20,000/-.

(vi) On 11.11.2024, the unit applied for amendment in Consent to Establish for Zero Liquid Discharge. The amendment was permitted by the Board on 16.11.2024. The unit has upgraded their Effluent Treatment Plant to achieve Zero Liquid Discharge. Considering the same, trial run revocation was issued on 16.11.2024 for the period of three months by the Board with a condition to achieve Zero Liquid Discharge.

(vii) On 07.02.2025, the unit has obtained Consolidated Consents and Authorization Amendment No. WH-139742 valid up to 18.03.2025 for change in disposal mode for treated effluent to Zero Liquid Discharge.

4. I say that the unit was again inspected by the Board on 28.03.2025 for monitoring the status of Zero Liquid Discharge. During the inspection carried out by the Board it was noticed that the unit was achieving Zero Liquid Discharge and no non-compliance was noticed by the Board. The trial run revocation period was therefore extended by the Board for further period of six months. A copy of inspection report dated 28.03.2025 is annexed herewith and marked as **Annexure R-1**. Furthermore, on 01.05.2025, considering that no violation of condition of Zero Liquid Discharge was found, the industry was granted Consolidated Consents and Authorization renewal order no. AWH-142438 which is valid up to 18.03.2030 with a condition to achieve Zero Liquid Discharge.

NOTARY C. M. RAVAL Reg. No. 09/91 27411, SECTOR-7A GANDHINAGAR GUJARAT STATE INDIA OF GUJARAT

5. I say that the Board has taken strict action against the unit in case of past non-compliances. As mentioned above, the Board has till date levied Environment Damage Compensation on the unit to the tune of Rs. 31,95,000/- for the period between September, 2023 to November, 2024. Such amount has been deposited by the unit. Additionally, the bank guarantee to the tune of Rs. 10,00,000/- was also forfeited by the Board between the said period on finding non-compliance with conditions of revocation.

6. I say that the Joint Committee comprising of District Magistrate/Collector, Kutchh, Gujarat State Pollution Control Board and Central Pollution Control Board has already submitted its report before this Hon'ble Tribunal. Considering the Joint Committee Report, this Hon'ble Court by order dated 03.02.2025 has observed as follows:

> *"7. Perusal of the above report indicates that whatever violations were noted by the GPCB, actions in that regard has been taken, but the only incomplete compliance with regard to the direction pertaining to disposal of stored ETP sludge in the premises of the unit is there, regarding which respondent No.4/Project Proponent needs to respond as to what steps have been taken at their end and the GPCB has to submit before us as to whether study of ground water and soil has been undertaken by them or not for suitable action to be taken against the Project Proponent."*

I say that in view of the above-mentioned observations, on 02.05.2025 the Board collected soil and water samples to assess the impact of discharge of wastewater on the nearby land. The Board collected twelve soil samples from six different locations and two ground water samples from the vicinity of the unit. As per IS 11624:1986 guidelines for determination of water quality, the water samples collected at site were found to be of high to medium quality for irrigation purposes. The soil sample also did not reflect presence of any harmful substance. A copy of inspection report dated 02.05.2025 along with result of analysis

NOTARY C. M. RAVAL Reg. No. 06/91 27411, SECTOR-7A GANDHINAGAR GUJARAT STATE INDIA GOVT. OF GUJARAT

of soil and water samples is annexed herewith and marked as **Annexure R-2**.

7. The Board assures to abide by all or any other directions that may be issued by this Hon'ble Tribunal.

DEPONENT

VERIFICATION

Verified at Gandhinagar on this ____ day of June, 2025 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

DEPONENT

SOLEMNLY AFFIRMED BEFORE ME

(C. M. RAVAL)
NOTARY
GOVT. OF GUJARAT

19 JUN 2025

Entered in Notary Register at Serial No. 274 Vol. No. I

C. M. RAVAL ADVOCATE & NOTARY
GANDHINAGAR

19 JUN 2025

NOTARY C. M. RAVAL Reg. No. 06/91 27/II, SECTOR-7A GANDHINAGAR GUJARAT STATE INDIA GOVT. OF GUJARAT

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** **Ms.Shri Dutt India Private Limited(Old Name:Uniworld Sugers Limited)**

Outward No: 30721-02/04/2025

Email : refinery@shridutt.com

Telephone : 9923590009

PLOT NO:S.no.137,144to 147,149/1,2&3, Village:- Varsamedi, -, Varsamedi - -370110 DIST : Kutch East, TAL : Anjar , SIDC : Not In Gidc

Inspection Id : 843844 (On Application) **Ro Name : Kutch East**

2 **Type / Scale / Sector / Status :** RED / LARGE / Sugar (excluding Khandsari) / In Operation

3 **Inspection Dt & Time :** 28/03/2025 13:30 / Air , Water , Hazd **Person Contacted :** Mr. Shubham Avinash Mahagaonkar

4 **Env Audit Detail : Sch : 1 , Gujarat Institute of Desert Ecology , Year : 2017 , On Dt :**

Commissioned Dt : 01/04/2014 **Production Start Dt :** 31/10/2011 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 885.000 Dom : 40.000 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 222.000 Dom : 35.000 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** Narmada Line, Recycled

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** DOM: SOAK PIT, IND: ZLD / DOM: SOAK PIT, IND: ZLD

10 **Status of water consent Under the Water Act,1974:** WH-139742-18/03/2025 Last Inward:330380-24/03/2025[PRO]

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
ETP Details : P-Chemical Dousing Tank,P-Clarifier,P-Collection Cum Equalization,P-Flash Mixer,P-Oil-Grease Trap,P-Pri Settling Tank,S-Aeration Tank,S-Sec Clarifier,S-Sludge Dry Beds,T-Carbon Filter,T-Sand Filter

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=1 , DG Sets=0 , Flue Gas =1, Process =0 , ETP Cap = 1112 , Capacity of All = --**

APCM Details : E.S.P

Fuel Used : Coal

Stack Attached to : Boiler

14 **TSDF Name :** Safe Enviro Private Limited

15 **Lab Charges Pending : NIL** **Water Cess Charges Pending : NIL**

16 **Last Env. Form V : 2023-2024** **Water Cess Return : 2016-2017** **HW Monthly Return : 2025-02**

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
13/11/2024	REV	16/11/2024	3MT,	826192	REV	APP	826936
13/09/2024	DIR	24/09/2024	33A,O15,	818918	DIR	COM	822568
13/09/2024	DIR	24/09/2024	33A,O15,	818918	DIR	COM	822549

Monthly Patrak Data : Last Return : 202509 **HAZD Waste Disposal : NO DATA**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 841230, ETP - 8629, APCM - 8402	Meter Reading - 0, Kilo Litre - 14546	Meter Reading - 0, Kilo Litre - 0

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation				
a	-	Is the Industry in Operation ??	Yes	
a	-	R.O File No	29438	
b	-	**Industry Operating without CCA**	Applied	
c	-	**Has Production exceeded (last 3 MTHs) than CCA-Qty**	No.	
d	-	**Any products-NOT in CCA, manufactured-Last 3 MTHs**	No.	
e	-	**Foul Odour/Fugitive Emission/Bye Pass in Premises ??**	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	**Has Regn with CETP or TSDF expired ??**	N.A	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	
Air Related				
a	-	**Fuel Type confirmitive with CCA ?**	Yes	
b	-	**Av. Fuel Consumption EXCEEDING CCA limits**	No.	
c	-	**APC Measures confirmitive with CCA conditions ??**	Yes	
d	-	ALL APCMs are in operation	Yes	
e	-	SMF availability	Provided	
f	-	**Thick Smoke observed in Flue Gas/Processes ??**	No.	
g	-	**ph of Scrubbing Media as per requirement ??**	Yes	NA
h	-	Ultimate Disposal of Scrubbing Media	N.A	
i	-	Nos of Samples : Stack & Ambient	01, 0	
GEM				
18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	
Haz Waste Related				
a	-	**Haz waste Catg confirmitive with CCA**	Yes	
b	-	**H.W generation exceeding CCA limits**	No.	
c	-	**Collection, Storage, Treatmnt, Disposal Facility Adequate ??**	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	--	
g	-	**Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?**	Yes	
h	-	**Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)**	----------	
i	-	**Technical capability and equipment complying with the SOP/Guideline?**	Yes	
j	-	**Is unit complying the conditions gives in SOP/Guidelines?**	Yes	
k	-	**Facility is adequate for the applied process**	Yes	
l	-	**Passbook is maintained?**	Yes	
m	-	**Details of PLI, if applicable**	----------	
n	-	**Details of safety spects provieded by the facility**	----------	
o	-	**Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?**	Yes	
p	-	**Quantity of Hazardous waste procured as per CCA?**	Yes	
Water Parameter				
b	-	Source of Water Supply	Narmada Line, Recycled	
c	-	**W.W.G is EXCEEDING the CCA Limits**	No.	

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	-	**W.W Disposal as per the Consent Conditions ?**	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	**Did u observe ANY ILLEGAL Discharge ??**	No.	
h	-	Nos of Samples collected	0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (29438)

Inspection Crux:

Water Observation:
Source of Water is through GWIL. Unit has total Industrial water consumption is 932.8 KL/day (Fresh 590 KL/day + 342.8 KL/day) for boiler, washing, cooling and process and industrial wastewater generation is 122 KLPD. Unit has separate 03 no. of waste water stream and treated ETP followed by RO, MEE and ATFD in order to achieve ZLD. 03 different waste water streams are generated viz (1) 14.00 KLD from high conc. wastewater from process (Brine recovery system RO Reject) which is treated in MEE followed by ATFD and permeate from the MEE & ATFD is reused back in process. (2) 28.00 KLD from wash recovery RO system is treated in Round Disc RO system (RDRO) followed by MEE and ATFD permeate from the RDRO MEE & ATFD is reused back in process. (3) Total 80 KLD wastewater generated from Boiler blow down, DM utility and washing water is treated in ETP followed by 3-Stage RO (at ETP) Disc RO system (RDRO), MEE and ATFD permeate from the RO RDRO MEE & ATFD will be reused back in process. ETP unit consist of equalization tank, dosing system, primary clarifier, tube settler, UASB tank, secondary clarifier, HRSCC, ACF followed by 3 stage RO system having capacity 500 KLD. Unit has provided ATFD having cap. 350 kg/hour, MEE having cap. 2.2 m3/hour and RDRO having cap. 110 KLD. Unit has provided CEMS at ETP which shows reading COD: 79.19 mg/l, BOD: 19.01 mg/l, TSS: 36.54 mg/l, pH: 8.0. Domestic water consumption is 10 KL/day and 10 KL/day domestic wastewater is disposed to septic/soak-pit system. Unit has provided flow meters and maintaining logbook for the same. [650]-01/04/2025

Air Observation:
Unit has installed Lignite/Coal based AFBC Boiler of 70TPH capacity with ESP & manual Lime Dosing system provided as an APCM. During inspection, Boiler observed in operation at a load of 36 TPH. Unit has provided OCEMS with stack attached to 70 TPH Boiler, during visit, OCEMS reading noted as PM: 1.2 mg/Nm3, SO2: 0 and NOx 34 mg/Nm3; therefore, unit is instructed to calibrate the same. During inspection, one air emission sample collected from stack attached to 70 TPH Boiler as detailed mentioned in AR section. Unit has provided-dusting system at Coal crusher unit and 2 nos. of DG set having capacity 625 kVA each, which is not mentioned in CTE/CCA. Unit has provided water scrubber with rotary sugar dryer& cooling system and static/ vibrating tray to control fugitive emission. Scrubbing water is used in process, which is also not in mentioned in CTE/CCA. [650]-01/04/2025

Hazard Observation:
Unit has (1)ETP Sludge & ATFD salt generation is 940 MT/Year which is disposed to approve TSDF site (2) Spent Iron exchange resin generation is 30 MT/Year is disposed to approved CHWIF site. (3) Discarded

drums/containers/liners: 3 MT/Year which is sent to registered recyclers. (4) used oil: 0.5 MT/Year generation which is either sent to registered recyclers or reuse as lubricant within plant machineries. During inspection stock of ETP Sludge & ATFD salt is @ 45 MT, Spent Iron exchange resin is @ 15 MT, Discarded drums/containers/liners is @ 1.5 MT and used oil is @ 115 litre which is store within premises. [650]-01/04/2025

General Observation:
This unit is inspected with reference to CCA Renewal application for manufacturing of (1) Refined Sugar: 30,000 MT/Month (2) Final Molasses: 650 MT/Month (3) Power Generation: (2.4 x 2) 4.8 MW turbine and complaint received from Shambhu Dangar. Unit has paid fees under the air act, the water act and the hazardous waste rules for five years. During inspection, unit is observed in operation and production refining of sugar activity with CPP are observed in operation. Unit has informed to comply with the instruction given on 20/02/2025. Detailed Complaint investigation report is attached herewith as a pdf. [650]-01/04/2025
~ RO Comments/Reply :may be granted with subject to the compliance of given instructions. / I recommend :May be GRANTED (After making necessary verification; I agree with inspecting officer; hence issuance / renewal of Authorization to the Industry is recommended as per the provisions of Rule 6(2) of the Hazardous and Other Wastes (Management & Handling & Transboundary Movement) Rules 2016.)-02/04/2025

I recommend :

W.C Notings: ----------[4738-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

3. Vehicular movement દરમ્યાન dusting નાં થાય તેની તકેદારી રાખવી.
5. તા: ૨૦/૦૨/૨૦૨૫ નાં આપેલ સૂચનોનું પાલન કરવું
૨. મુલાકાત સમયે @ 300 MT of fly ash જોવા મળેલ છે જેનો નિયમોનુસાર નિકાલ કરવો તથા fly ash notification મુજબ નિકાલ કરવો
૬. PESO Applicability માટે સ્પસ્ટતા કરવી.
1. સર્વે નંબર: ૧૫૦ પર પૂર્વ મંજૂરી વગર કોઈ industrial activity કરવી નહિ
૪. મુલાકાત સમયે OCEMS reading PM: 1.2 mg/Nm3, SO2: 0 ppm બતાવે છે તેને caliberate કરાવી અત્રેની કચેરીને જાણ કરવી.

Compliance Observed in this Inspections.

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. D.G. Set (625 KVA X 2 nos.), Coal crushing unit સાથે ની de-dusting system consent માં add કરવી	838789(20/02/25)	Pending !! Reminded AGAIN
4. Fly ash bricks નો manufacturing plant premises માં જોવા મળેલ છે જેને consent માં include કરવું	838789(20/02/25)	Pending !! Reminded AGAIN
1. મુલાકાત સમયે OCEMS maintainace માં જોવા મળેલ છે તેમજ ETP પર OCEMS Facility જોવા મળેલ જે caliberate કરાવું જેના માટે ACG outlet માંથી waste water sample collect એક કરેલ છે	838789(20/02/25)	Partial Compliance
3. Sugar drying and cooling system સાથે લગાવેલ exhaust ને consent માં add કરાવું	838789(20/02/25)	Pending !! Reminded AGAIN
5. Waste water stream wise generation મુજબ water table અને treatment scheme update કરવી	838789(20/02/25)	Partial Compliance
2. મુલાકાત સમયે,Civil work for the turbine installation ચાલુ કરવામાં આવેલ છે સદર જરૂરી Ammendment મેળવવું.(Not installed any additional machinery); Respected Sir, Kindly note that right now we are analyzing our proposal. We will start documentation work for the CTE Amendment application of proposed expansion work very soon and we will apply for the same within 1 month. (20/12/2024)	830413(16/12/24)	Partial Compliance
1. Continuous Emission Monitoring System for gaseous pollutant બંધ ધ્યાને આવેલ છે. સદર કાર્યરત સ્થિતિમાં લાવવા. (PO issued); Respected Sir, We have already raised PO for the Continuous emission monitoring system for the gaseous pollutant and it will be installed in our plant within 15 days. Copy of PO with visit reply is uploaded in extra pdf tag required by RO for your perusal. (20/12/2024)	830413(16/12/24)	Pending !! Reminded AGAIN
3. RDRO reject to MEE feed tank line પર flowmeter લગાવવું.; Respected Sir, We have installed the flow meter at the RDRO reject to MEE feed tank and photograph of the same is uploaded in along with reply in extra pdf tag required by ro. (20/12/2024)	830413(16/12/24)	Partial Compliance

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (29438)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	A-3	450 liter for pm & 60 liter for so2, nox / 115	1350-1420	REP	stack attached to boiler ~	T-7632 (Initial weight: 2.24032 gm)

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	60	APCM: Dry scrubber & ESP	YES	ESP	Coal	276MT/ Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers	I -34.2	0.000-M.T	COL,STO
2	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3.000-M.T	COL,DCO,CYC,RRE,STO,TRA
3	Chemical sludge from waste water treatment	I -35.3	1000.000-M.T	CIW,COL,DSS,S&S,STO,TRA,DST
4	Spent ion exchange resin containing toxic metals	I -35.2	90.000-M.T	CIW,COL,DSI,S&S,STO,TRA,DST
5	Used or Spent Oil	I -5.1	0.500-M.T	COL,CYC,REU,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	final molasses	650.000	650.000 - M.T	3000.000	APPLIED QTY OF PRODUCTION AFTER EXPANSION: 3000 MT/MONTH
2	powr generation (4.8 mw)	4.800	4.800 - MWH	4.800	APPLIED QTY OF PRODUCTION: 4.8 MW/MONTH
3	refined suger	30000.000	30000.000 - M.T	75000.000	APPLIED QTY OF PRODUCTION AFTER EXPANSION: 75000 MT/MONTH

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	raw suger	82500.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 925.000	WWG : 257.000	Water Source	Remark
1	Agriculture	35.000	0.000	Recycled	
2	Boiler Feed	200.000	50.000	Narmada Line	
3	Cooling Water	225.000	0.000	Narmada Line	
4	Domestic Purpose	40.000	35.000	Narmada Line	
5	Mnfg Process	320.000	72.000	Narmada Line	
6	Mnfg Process	608.650	0.000	Recycled	
7	Wash Water	100.000	100.000	Narmada Line	

H Solid Waste

Inspection Team : S. S. Chauhan, DEE - MS. ZEEL KIRANBHAI ADHIKARI

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Signature By(S. S. Chauhan, DEE)

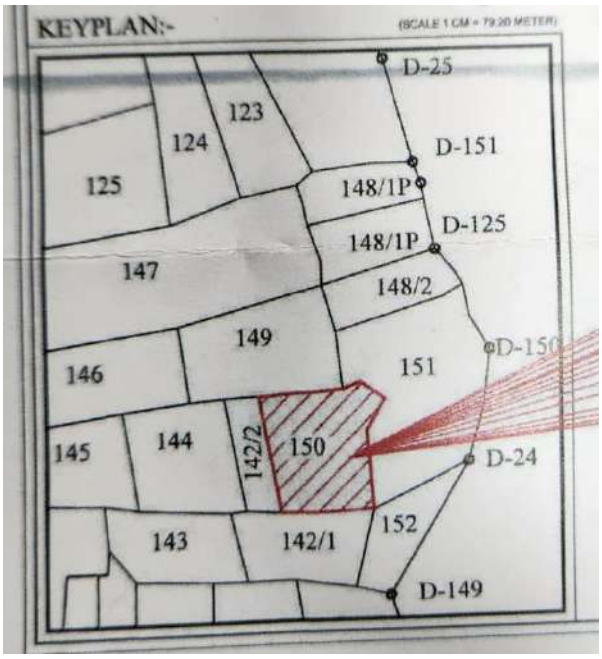
Complaint Investigation Report

1	Complaint received from	Mr. Shambhubhai Naranbhai Dangar
2	Complaint received against	M/s. Shree Dutt India Private limited
3	Complaint received date	Received through E-mail dated: 17/03/2025 and online XGN Complaint ID: 48125
4	Date of inspection	28/03/2025
5	Person Contacted during investigation	1. Mr. Shambhubhai Naranbhai Dangar- Complainer 2. Mr. Sajanbhai Rabari-Representative of complainer. 3. Mr. Anil Agarwal-Unit Head
6	Grievances with respect to the pollution issues	05 points as mentioned in complain.
7	Verification during inspection:	

- We contacted complainer Mr Shambhubhai Dangar and he sent his representative Sajan Rabari. He showed us Survey no: 150 on which labor colony is developed for contractual labors. Then, he requested to check points as mentioned in complain.
- Survey no. 150 is adjoining to unit premises, unit has obtained survey no. 150 Land possession document with layout plan is attached herewith.

Points as mentioned in complain	Observations as on dated: 28/03/2025.
1. Unit has not obtained PESO License for storage of HSD and other petroleum products	Unit has not any Diesel/ HSD storage tank as informed. Also unit is instructed to clarify regarding applicability of PESO.
2. Unit has developed labor colony without prior permission.	During inspection, labor colony having @ 10-15 shed/room observed at survey no. 150
3. Unit has not provided any treatment scheme for treatment of domestic wastewater and industrial waste water.	Unit has provided ETP, RO, MEE & ATFD for treatment of industrial effluent. @ 10 KL/day domestic wastewater generation which is disposed to septic/ soak pit system. Also, Unit has proposed to install STP for treatment of domestic wastewater after expansion and unit has applied for CTE Amendment application vide inward no: 327418 dated 14/02/2025 for the same
4. Unit is not disposing fly ash as per the fly ash notification	Unit has stored 300 MT of fly ash within premises. Also, Unit is manufacturing in-house fly ash bricks. During inspection, fly ash dusting observed during vehicular movement.
5. Unit has started construction activity without prior permission from Survey no: 150	During inspection, labor colony having @ 10-15 shed/room observed at survey no. 150. Also, unit is instructed not to carry out any industrial activity on this survey number.

8	Collection of samples	01

9	Grievances other than pollution issues	---
10	Conclusion	---
11	Remarks	Site plan showing survey no. 150 

Date: 28/03/2025

-sd-
(Zeel K. Adhikari)
AEE

-sd-
(S. S. Chauhan)
DEE

મોજે વરસામેડી તાલુકા અંજાર ના સરવે/બ્લોક નંબર 150 મળી કુલ ક્ષેત્રફળ 18,717.00 ચો.મી. વાળી જમીનમાં ખરેખર ઔદ્યોગિક હેતુ જમીન મહેસૂલ કાયદાની કલમ-૬૫(બ) હેઠળ આપવામાં આવેલ બિનખેતીની પરવાનગી અન્વયે નીચે મુજબની શરતોનું પાલન કરવાનું રહેશે.

શરતો : -

(૧) સદર હુકમ તારીખથી નિયત સમયમર્યાદામાં અરજદારે સંબંધિત સત્તામંડળની કચેરીમાંથી NOC મેળવી અત્રે રજુ કરવાનું રહેશે.

(૨) ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, દ્વારા વખતોવખત ઠરાવેલ જોગવાઇઓ, સૂચનાઓ તથા શરતોનું ચુસ્તપણે પાલન કરવાનું રહેશે.

૧. આવા ઉદ્યોગનું સ્થળ રહેણાંક વિસ્તાર તેમજ સ્કુલ/ કોલેજ વિગેરેથી ઓછામાં ઓછું ૫૦૦ મીટર દુર હોવું જોઇએ.

૨. આવા ઉદ્યોગનું સ્થળ ઐતિહાસિક ઇમારતો, ધાર્મિક સ્થળો, જંગલની હદ તેમજ દરિયા કિનારાથી ઓછામાં ઓછું અંતર ૫૦૦ મીટર દુર હોવું જોઇએ.

૩. આવા ઉદ્યોગનું સ્થળ એક્સપ્રેસ ધોરીમાર્ગ, રાષ્ટ્રીય ધોરીમાર્ગ, રાજ્ય ધોરી માર્ગ અને જિલ્લાના મુખ્ય માર્ગથી માર્ગ અને મકાન વિભાગ દ્વારા જે નિયંત્રણ રેખા નક્કી કરવામાં આવે તે મુજબ હોવું જોઇએ.

૪. આવા ઉદ્યોગનું સ્થળ રેલ્વેલાઇનથી ભારતીય રેલ્વે દ્વારા જે નિયંત્રણ રેખા નક્કી કરવામાં આવેલ છે તે મુજબ હોવું જોઇએ.

૫. આવા ઉદ્યોગનું સ્થળ નદી, નાળા, તળાવ, સરોવર, નહેર વિગેરે જેવા જળસ્ત્રોતથી ઓછામાં ઓછું ૫૦૦ મીટર દુર હોવું જોઇએ.

૬. આવા ઉદ્યોગના વિસ્તારમાં ચારે બાજુ ઓછામાં ઓછા પાંચ મીટર પહોળાઇ વાળા ગ્રિનબેલ્ટ વિકસાવવાનો રહેશે.

(૩) સંબંધિત જિલ્લા ઇન્સ્પેકટરશ્રી, જમીન રેકર્ડની કચેરીમાં આ હુકમ આધારે તેમજ મંજુર થયેલ પ્લાન મુજબ દુરસ્તી પત્રક તૈયાર કરાવવાનું રહેશે અને દુરસ્તી પત્રકનો મહેસૂલી દફતરે અમલ થયા બાદ જ પ્રશ્નવાળી બિનખેતીની જમીન/ પ્લોટનું રજિસ્ટર દસ્તાવેજથી થયેલ વેચાણ વ્યવહારના અમલ માટે નોંધ પાડવાની રહેશે.

(૪) પ્રશ્નવાળી જમીનમાંથી આવવા-જવા માટે હયાત ગાડા માર્ગ/ રસ્તો હોય તો તેના હક્કો ચાલુ રહે છે જેથી હયાત ગાડા માર્ગ/ રસ્તાને તથા પાણીના નિકાલ માટે અડચણ રૂપ થાય તેવું બાંધકામ કરવું નહિ.

(૫) દર વર્ષે પ્રસ્તુત ક્ષેત્રફળ 18,717.00 ચો.મી. જમીનનો ખરેખર ઔદ્યોગિક હેતુ માટે નિયત વિશેષધારો તેના ઉપર થતું લોકલ ફંડ, શિક્ષણ ઉપકર વિગેરે ભરવા પડશે તેમજ વખતો વખત સુધારેલ દરે ભરપાઈ કરવાના રહેશે.

(૬) આ બાંધકામ માત્ર ખરેખર ઔદ્યોગિક હેતુ ના હેતુ માટે જ ઉપયોગમાં લઇ શકાશે. સદર હેતુ સિવાય કલેક્ટરશ્રીની પુર્વ મંજુરી વિના ઉપયોગ કરી શકાશે નહિ. તેમ છતાં અન્ય હેતુ માટે બાંધકામનો ઉપયોગ થશે તો તે શરતભંગ ગણાશે.

(૭) સંબંધિત વિકાસ સત્તામંડળ દ્વારા મંજુર કરેલ પ્લાન મુજબ બાંધકામ કરવાનું રહેશે. તેનાથી વધુ જમીનનો બાંધકામમાં ઉપયોગ કરી શકાશે નહિ.

(૮) ખાતેદારે કલેક્ટરને મોકલેલી નોટિસની તારીખથી ત્રણ વર્ષની અંદર, આવી જમીન ઉપર ઔદ્યોગિક પ્રવૃત્તિ શરૂ કરવી જોઇશે અને આવી તારીખથી પાંચ વર્ષની અંદર આવી જમીન ઉપર માલનું ઉત્પાદન કરવાનું અથવા સેવાઓ પુરી પાડવાનું શરૂ કરવું જોઇશે.

(૯) સરકારશ્રીનાં મહેસૂલ વિભાગનાં પરિપત્ર ક્રમાંકઃ બખપ-૧૦૨૦૦૨-૧૯૦૭-ક તા.૨૮/૦૨/૨૦૦૩ ની સૂચના મુજબ "વરસાદી પાણીના ભૂગર્ભ વહન/ સંચય માટે દર મકાન/ બહુમાળી મકાન (નકશા મંજુર કરવાની સત્તા ધરાવતા સત્તાતંત્રએ આપેલ મંજુરી મુજબ) દીઠ નિયત દરે પરકોલેટિંગ બોરવેલની વ્યવસ્થા અચુક કરવાની રહેશે.

(૧૦) સરકારશ્રીનાં મહેસૂલ વિભાગનાં તા.૦૭/૦૮/૧૯૯૧ પરિપત્ર નં.બખપ/૧૦૯૧/૧૭૫૬/ક ની જોગવાઈ મુજબ અન-અધિકૃત બાંધકામ બાબતે બાંધકામ નિયંત્રણ કરતી સંબંધિત સંસ્થાએ ધોરણસર પગલા લેવા અધિકાર આપેલ છે તે મુજબ ધોરણસરનાં પગલાં લેવાનાં રહેશે.

(૧૧) આ હુકમ જમીન મહેસૂલ કાયદાની કલમ-૬૫(બ) તથા નિયમ-૧૦૦ ની જોગવાઈઓને આધારે કરેલ છે. તે સિવાય કબજેદારે અન્ય મેળવવી જરૂરી હોય તેવી સંબંધિત કાયદાકિય પરવાનગી અલાયદી મેળવી લેવાની રહેશે.

(૧૨) સદરહુ જમીનમાં ફકત ખરેખર ઔદ્યોગિક હેતુના હેતુ માટે બિનખેતીની પરવાનગી આપવામાં આવેલ છે. આ જમીન બાબતે કોઈપણ તકરાર, કોર્ટ પ્રકરણો, લિટિગેશન ફરિયાદો ઉપસ્થિત થશે તો તે અંગેની જવાબદારી પરવાનગી આપનાર અધિકારીની રહેશે નહી.

રવાના કર્યા,

Signature Not Verified
Signed by:Chirag Rameshbhai Nimavat
Date: 2024.10.15 12:17:46 +05:30

COLLECTOR OFFICE KACHCHH

6012024100029421

Open the document in Adobe Acrobat Reader to verify the e-Sign.

(૧૩) સદર જમીનમાંથી પેટ્રોલિયમ/ પાણીની કે અન્ય કોઈપણ [illegible]ની પાઈપલાઈન પસાર થતી હશે તો તો સંદર્ભે વિકાસ પરવાનગી આપનાર ઓથોરિટીએ નિયમાનુસાર મળવાપાત્ર વિકાસ પરવાનગી આપવાની રહેશે.

(૧૪) સરકારશ્રીનાં મહેસૂલ વિભાગનાં તા. ૦૧/૦૭/૨૦૦૮ ના ઠરાવ નં. બખપ/૧૦૦૬/૪૨૫/ક માં જણાવેલ નીચે મુજબની શરતોનું પાલન કરવાનું રહેશે.

૧. બાંધકામ શરૂ કરતા પહેલા બાંધકામનાં નકશા સક્ષમ અધિકારી પાસે મંજૂર કરાવવાના રહેશે. પરંતુ અરજદાર બિનખેતી પરવાનગી મેળવ્યા વગર આવા બાંધકામની રજા ચિઠ્ઠી મેળવી શકશે નહિ.

૨. શહેરી વિસ્તાર જયાં ટાઉન પ્લાનિંગ સ્કીમ મંજૂર થઇ ગઇ છે ત્યાં જી.ડી.સી.આર. અને ઝોનિંગના નિયમો અનુસાર બાંધકામ કરવાનું રહેશે.

૩. મંજૂર થયેલ નકશા મુજબ આરોગ્ય અને સ્વાસ્થ્યની દ્રષ્ટિએ ગંદા પાણીનાં નિકાલની જોગવાઇ કરવાની રહેશે.

૪. અરજદારે રિબન ડેવલપમેન્ટ રુલ્સ નીચે જે તે રસ્તાનો પ્રકાર ધ્યાને લઇ રસ્તાના મધ્યબિંદુથી બાંધકામ વચ્ચે અંતર જાળવવાનું રહેશે અન્યથા અરજદારની જવાબદારી થશે.

૫. ફલોર, મિલ, સિનેમા/ ટુરિંગ સિનેમા/ થિયેટર માટે બિનખેતી પરવાનગીના કામે જિલ્લા મેજિસ્ટ્રેટની જરૂરી મંજૂરી મેળવી આગળની કાર્યવાહી કરવાની રહેશે.

૬. પેટ્રોલ, ડીઝલ, કેરોસીન, સી.એન.જી., એલ.પી.જી. પંપ નાંખવા માટે બિનખેતી પરવાનગીના કામે બાંધકામ શરૂ કરતાં પહેલા જિલ્લા મેજિસ્ટ્રેટની જરૂરી મંજૂરી મેળવી આગળની કાર્યવાહી કરવાની રહેશે.

૭. ઇન્ડિયન એક્ષપ્લોઝિવ એકટ અન્વયે મેગેનિઝ, ફાયર વર્કસ, દારૂખાના માટે બિનખેતીની કાર્યવાહી કરતા પહેલા જિલ્લા મેજિસ્ટ્રેટની જરૂરી મંજૂરી મેળવી આગળની કાર્યવાહી કરવાની રહેશે.

૮. સવાલવાળી જમીન જો રેલવે હદની નજીક હોય તો રેલવેની હદથી નિયમ મુજબ જગ્યા છોડી બાંધકામ કરવાનું રહેશે.

૯. સવાલવાળી જમીન ઉપરથી અથવા બાજુમાંથી વીજળી ગ્રિડના તાર/ હાઇટેન્શન પાવર અગર થાંભલા આવેલ હોય ત્યારે તે અન્વયે લાગુ પડતા નિયમોનું પાલન કરવા અને તે મુજબ બાંધકામ કરવાનું રહેશે.

૧૦. બિનખેતી માંગવામાં આવી હોય તેવી જમીન જો એરોડ્રામ આસપાસ નિયમ મુજબની ત્રિજયામાં આવતી હોય ત્યારે બાંધકામની ઉંચાઇ તથા એરોડ્રામની દ્રષ્ટિએ જરૂરી એવુ ના-વાંધા પ્રમાણપત્ર સિવિલ એવિએશન ખાતા પાસેથી મેળવવાનું રહેશે અને સિવિલ એવિએશન ખાતાના નિયમોનું પાલન કરવાનું રહેશે.

૧૧. ઓ.એન.જી.સી. ના કુવાની નજીકમાં આવેલ જમીનના કિસ્સામાં અરજદારે સંબંધિત નિયમોનું પાલન કરવાનું રહેશે.

૧૨. નર્મદા કેનાલ/ અન્ય સિંચાઇ કેનાલની નજીકમાં આવેલ જમીનની બાબતમાં અરજદારે સૂચિત બાંધકામ માટે જાળવવાના થતાં અંતર અંગેના નિયમોનું પાલન કરવાનું રહેશે.

૧૩. અરજદારે/ જયાં જરૂરી હોય ત્યાં કેન્દ્ર સરકાર કે રાજય સરકારના કાયદા નીચે રક્ષિત સ્મારક (Protected Monuments) તરીકે જાહેર કરેલ પ્રાચીન સ્મારકથી નિયમ મુજબનું અંતર જાળવવાની પ્રવર્તમાન જોગવાઇઓનું પાલન કરવાનું રહેશે.

(૧૫) શહેરી વિકાસ વિભાગની મંજુર/અમલી વિકાસ યોજનામાં સામાન્ય વિકાસ નિયંત્રણ વિનિમયો તથા પુનરાવર્તિત વિકાસ યોજનાના સામાન્ય વિકાસ નિયંત્રણ વિનિમયોમાં બન્નેમાં જે જે સમાન બાબતો હોય તે લાગુ થાય અને અન્ય બાબતોએ જે વધુ નિયંત્રણ ધરાવતા હોય, તે બાબત લાગુ કરવાની રહેશે.

(૧૬) જાહેર આરોગ્યના નિયમોનું પાલન કરવાની શરતે અને જાહેર આરોગ્ય માટે હાનિકારક, જોખમરૂપ કે અડચણરૂપ એવું કોઇપણ કૃત્ય કરવા નહિ તેમજ આરોગ્ય માટે હાનિકારક તેમજ કોઇ પણ પ્રકારનું પ્રદૂષણ ફેલાવવું નહિ.

(૧૭) પ્રશ્નવાળી જમીનમાં સંબંધિત વિકાસ સત્તા મંડળની તથા અન્ય સંબંધિત ખાતાઓમાંથી જરૂરી પરવાનગી/ એન.ઓ.સી. મેળવવાની રહેશે.

(૧૮) જો આ જમીન પર કોઇ બેંક/ મંડળીનો બોજો બાકી હોય તો, તે ભરપાઇ કર્યા સિવાય આ મિલકત કોઇપણ પ્રકારે વેચાણ, ભેટ, વસિયત, બાનાખત, ગિરો કરી શકાશે નહિ અને કોઇપણ અન્યને પ્રત્યક્ષ કે પરોક્ષ રીતે માલિકી કે કબજો ભોગવટો તબદીલ કરી શકાશે નહિ.

અરજદારે ઉપરોકત શરતોનું ચુસ્તપણે પાલન કરવાનું રહેશે. જો તેમાં નિષ્ફળ જશે તો શરતભંગ ગણી સક્ષમ અધિકારી કાયદેસરની કાર્યવાહી કરી શકશે.

શિક્ષાત્મક કલમ :-

6012024100029421

COLLECTOR OFFICE KACHCHH

રવાના કર્યા,

Signature Not Verified
Signed by:Chirag Rameshbhai Nimavat
Date: 2024.10.15 12:17:46 +05:30

Open the document in Adobe Acrobat Reader to verify the e-Sign.

(૧૯) ઉપરની કોઈપણ શરતનો ભંગ થયેથી જમીન મહેસૂલ કાયદાની કલમ-૬૫(બ) મુજબ શિક્ષાત્મક પગલા લેવામાં આવશે તેમજ બીજી કોઈપણ શિક્ષાને પાત્ર હશે તો તેને બાધ આવ્યા સિવાય કે જે ફરમાવવાનું યોગ્ય લાગે તે પ્રમાણે દંડ અથવા આકાર લઈ સદરહુ જમીન અંગે નિયમાનુસાર કાર્યવાહી થશે.

(૨૦) ઉપરોકત પેટા કલમમાં ગમે તે મજકુર હોય તેમ છતાં, કલેકટરશ્રી સદરહુ હુકમ વિરૂધ્ધ બાંધેલ/ અથવા વધારાના કોઈપણ મકાન અથવા ઈમલાને કલેકટરશ્રીએ આ અર્થે જે મુદત ઠરાવી હોય તે મુદત દરમ્યાન તેવી રીતે ખસેડવામાં ન આવે કે સુચવ્યા મુજબ ફેરફાર ન કરવામાં આવે તો તેમ કરવામાં જે ખર્ચ થાય તે કબજેદાર પાસેથી જમીન મહેસૂલની બાકી તરીકે વસુલ કરવાને મુખત્યાર છે.

Sd/-
(અમિત અરોરા)
કલેકટર, કચ્છ
તા.11/10/2024

<u>આર.પી.એ.ડી.</u>
પ્રતિ,
શ્રીદત ઇન્ડિયા પ્રાઇવેટ લીમીટેડ (SHRI DUTT INDIA PRIVATE LIMITED)
205 P S Avaitor
New Town Road
Rajrhat
Kolkat-700136

નકલ રવાના:-
નાયબ કલેકટરશ્રી, અંજાર પ્રાંત, જિ. કચ્છ તરફ.
મામલતદારશ્રી તા. અંજાર જિ. કચ્છ તરફ.
જિલ્લા ઈન્સ્પેકટરશ્રી જમીન રેકર્ડ કચ્છ તરફ.
કાર્યપાલ ઇજનેરશ્રી (આર એન્ડ બી) કચ્છ તરફ.
ટાઉન પ્લાનરશ્રી કચ્છ તરફ.

6012024100029421

COLLECTOR OFFICE KACHCHH

રવાના કર્યા,

Signature Not Verified
Signed by:Chirag Rameshbhai Nimavat
Date: 2024.10.15 12:17:46 +05:30

Open the document in Adobe Acrobat Reader to verify the e-Sign.

FORM M-2

(See Rule 87-B)

Form of certificate to be issued to the occupant of the land who has started bonafide industrial use of his land under section- 65(B) of the Bombay Land Revenue Code, 1879.

(As per Govt. Gujarat R.D.Circular No. BKP/1096/1572/K Dated.18/07/1996 & Gujarat Ordinance No.20 of 1996)

Whereas a notice dated 18/09/2024 for the bonafide industrial use of the land has been given to the Collector of District KACHCHH (here in after referred to as "The Collector") with declaration under section 65(B) of the Gujarat Land Revenue Code, 1879 as in force in the State of Gujarat (here in after referred to as "The said Code") શ્રીદત્ત ઇન્ડિયા પ્રાઇવેટ લીમીટેડ (SHRI DUTT INDIA PRIVATE LIMITED) being the registered legal occupant of Survey No. 150 Area 18,717.00 sq.mtrs. of Village VARSAMEDI Taluka ANJAR District KACHCHH.

Now, therefore this is to certify that the use of the said land by the occupant for bonafide industrial purpose under section 65(B) of the Code is valid subject to the other provisions of the said Code and Condition No. 1 to 19 shown in ANNEXURE : I.

The occupant, in view of the assessment heretofore leviable in respect of the plot of land, shall pay to the Government with effect from the revenue year on the 1st day of August, of each year annual assessment of Rs.1,872.00/- till such time, the assessment is revised.

Application No. 30104202403166

SR. 1802/01/04/037/2024

Collector Office, KACHCHH

Date: 11/10/2024

Sd/-
(AMIT ARORA)
COLLECTOR KACHCHH
DATE.11/10/2024

To,

શ્રીદત્ત ઇન્ડિયા પ્રાઇવેટ લીમીટેડ (SHRI DUTT INDIA PRIVATE LIMITED)

205 P S Avaitor
New Town Road
Rajrhat
Kolkat-700136

Copy To,

Deputy Collector, ANJAR Prant Office, District KACHCHH for information and necessary action.

Mamlatdar, Taluka ANJAR District KACHCHH for information and revenue recovery.

D.I.L.R., KACHCHH for information and necessary action.

Executive Engineer (R & B), KACHCHH for information and necessary action.

Town Planner, KACHCHH for information and necessary action.

Select File.

*** The online mutation entry wide No. 6978 in mutation Register (VF-6) of Village VARSAMEDI Taluka ANJAR , District KACHCHH has been generated through auto mutation.**

COLLECTOR OFFICE KACHCHH

રવાના કર્યા,

Signature Not Verified
Signed by:Chirag Rameshbhai Nimavat
Date: 2024.10.15 12:17:46 +05:30

6012024100029421

Open the document in Adobe Acrobat Reader to verify the e-Sign.

(Schedule of Survey No. 150 Village VARSAMEDI Taluka ANJAR District KACHCHH)

SCHEDULE- I

length and breath		Total super-ficial Area. sq.mtrs.	Forming Part of Survey or Hissa No.	Boundaries				Remark	
North To South Mtr	East To West Mtr			North	South	East	West	Recovered assessment amount receipt No./ Date	Conversion Tax Rs.
1	2	3	4	5	6	7	8	9	10
---	---	18,717.00	150	S.NO. 149/PAIKI	S.NO. 142/1	S.NO. 151	S.NO. 142/2	570000135510035101024382 17	1,12,302.00

Sd/-
(AMIT ARORA)
COLLECTOR KACHCHH
DATE.11/10/2024

6012024100029421

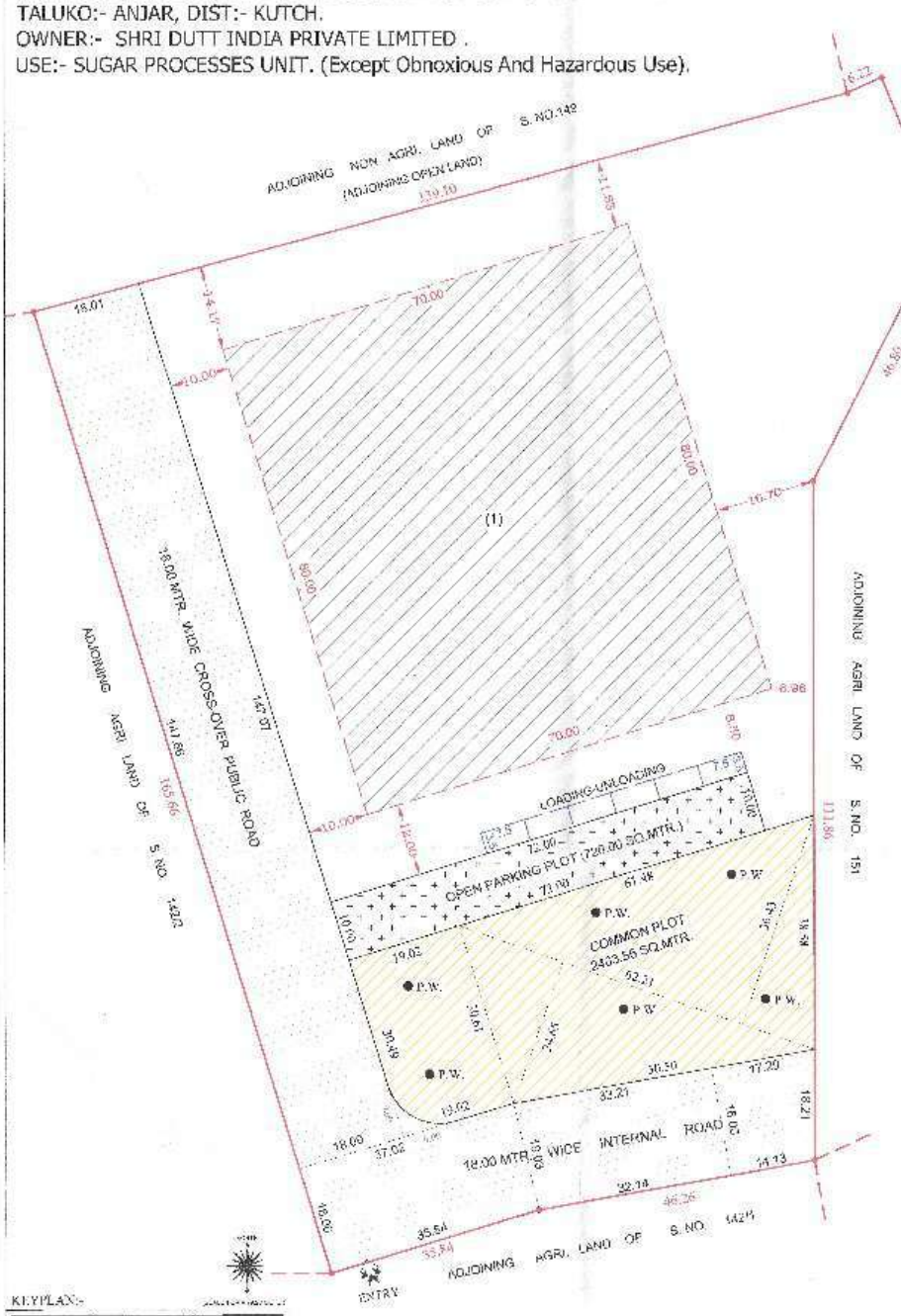
COLLECTOR OFFICE KACHCHH

રવાના કર્યા,

Signature Not Verified
Signed by:Chirag Rameshbhai Nimavat
Date: 2024.10.15 12:17:46 +05:30

Open the document in Adobe Acrobat Reader to verify the e-Sign.

PROPOSED LAYOUT PLAN FOR INDUSTRIAL PURPOSE OF SURVEY NO.:- 150 LAND AREA:- 18717.00.00 SQ.MT. AT VILLAGE:- VARASAMEDI, TALUKO:- ANJAR, DIST:- KUTCH.
OWNER:- SHRI DUTT INDIA PRIVATE LIMITED .
USE:- SUGAR PROCESSES UNIT. (Except Obnoxious And Hazardous Use).



NORTH

SCALE 1 CM = 5 METER

MAIN AREA TABLE:

DETAILS	AREA(SQ.MTR.)
(1) TOTAL LAND AREA (AS PER 7/12)	18717.00
(2) REQUIRED COMMON PLOT (20% COMMON PLOT 18717.00 SQ.MTR. 20% = 1497.36 SQ.MTR.)	1497.36
(3) TOTAL COMMON PLOT AREA	2403.56
(4) TOTAL PROPOSED BUILT-UP AREA	5600.00
(5) TOTAL PROPOSED OPEN PARKING AREA	720.00
(6) TOTAL PROPOSED LOADING-UNLOADING AREA	157.50
(7) TOTAL INTERNAL & CROSS OVER ROAD AREA	4196.64
(8) TOTAL OPEN LAND AREA	5579.31
SUMMARY (1) = (2)+(3)+(4)+(5)+(6)+(7)+(8)	18717.00

BUILT UP AREA TABLE:-

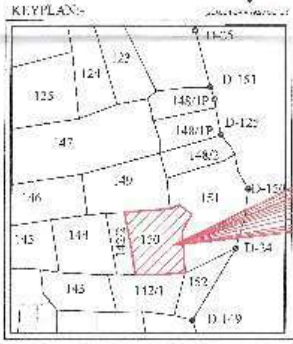
SR. NO.	DETAILS	AREA (SQ.MTR.)
1.	Factory Shed/ Office/ Labour Facility/ Toilet Block	5600.00
	TOTAL	5600.00

EXPLANATION:-

- THIS SHOW PROPOSED N.A. LAND
- THIS SHOW PROPOSED BUILT-UP
- THIS SHOW PROPOSED LOADING-UNLOADING
- THIS SHOW PROPOSED INTERNAL AND CROSS-OVER ROAD
- THIS SHOW PROPOSED COMMON PLOT
- P.W. THIS SHOWS PERCOLATION WELL

Shri Dutt India Private Limited
Authorised Signatory
SHRI DUTT INDIA PRIVATE LIMITED
APPLICANT ..

KEYPLAN:-



ER. DEEP A. GODHANI
Bhuj - Kutch - 370 001
85114 99120
ENGINEER

RUDRA

Annexure R-2

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** **Ms.Shri Dutt India Private Limited(Old Name:Uniworld Sugers Limited)**

Outward No: 30848-17/05/2025

Email : refinery@shridutt.com

Telephone : 9923590009

PLOT NO:S.no.137,144to 147,149/1,2&3, Village:- Varsamedi, -, Varsamedi - -370110
DIST : Kutch East, TAL : Anjar , SIDC : Not In Gidc

Inspection Id : 849187 (On/For Revocation) **Ro Name : Kutch East**

2 **Type / Scale / Sector / Status :** RED / LARGE / Sugar (excluding Khandsari) / In Operation

3 **Inspection Dt & Time :** 02/05/2025 10:00 / Water , Hazd **Person Contacted :** Mr. Atul Agrwal, Unit Head

4 **Env Audit Detail : Sch : 1 , Gujarat Institute of Desert Ecology , Year : 2017 , On Dt :**

Commissioned Dt : 01/04/2014 **Production Start Dt :** 31/10/2011 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 885.000 Dom : 40.000 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 222.000 Dom : 35.000 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** Narmada Line, Recycled

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** DOM: SOAK PIT, IND: ZLD / DOM: SOAK PIT, IND: ZLD

10 **Status of water consent Under the Water Act,1974:** AWH-142438-18/03/2030 Last Inward:330380-24/03/2025[GRT]

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
ETP Details : P-Chemical Dousing Tank,P-Clarifier,P-Collection Cum Equalization,P-Flash Mixer,P-Oil-Grease Trap,P-Pri Settling Tank,S-Aeration Tank,S-Sec Clarifier,S-Sludge Dry Beds,T-Carbon Filter,T-Sand Filter

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=1 , DG Sets=0 , Flue Gas =1, Process =0 , ETP Cap = 1112 , Capacity of All = --**

APCM Details : E.S.P

Fuel Used : Coal

Stack Attached to : Boiler

14 **TSDF Name :** Safe Enviro Private Limited

15 **Lab Charges Pending : Rs. 77770.00** **Water Cess Charges Pending : NIL**

16 **Last Env. Form V : 2023-2024** **Water Cess Return : 2016-2017** **HW Monthly Return : 2025-03**

17 **Last 3 Legal Action :**

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
20/02/2025	REV	01/05/2025	TRI,	838789	REV	APP	860650
13/11/2024	REV	16/11/2024	3MT,	826192	REV	APP	826936
13/09/2024	DIR	24/09/2024	33A,O15,	818918	DIR	COM	822568

Monthly Patrak Data : Last Return : 202509 **HAZD Waste Disposal : NO DATA**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 841230, ETP - 8629, APCM - 8402	Meter Reading - 0, Kilo Litre - 14546	Meter Reading - 0, Kilo Litre - 0

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

0	-	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	-	Electric Company Name (Power Supply)	PGVCL	
p	-	On East Direction of the location of the Company	Open land	
p	-	On North Direction of the location of the Company	Modvadar village road	
p	-	On South Direction of the location of the Company	open land	
p	-	On West Direction of the location of the Company	Plywood factory	
o	-	Production since (Date) or Proposed	31/10/2011	
k	-	**Recycler Registration Valid ??**	N.A	
j	-	Name & Address of MAIN Re-Cycler	.....	
i	-	Recyclable Hazd Waste Disposal to	O/s State	
l	-	CETP Name	BEP-Bavla Eco Project, Tal: Bavla, Dist: Ahmedabad. (SAN-10653)	
f	-	Display Board Provided at the Entrance ?	Yes	
h	-	Regd with T.S.D.F	SEL-Safe Enviro Private Limited	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
m	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	-	R.O File No	29438	
a	-	Is the Industry in Operation ??	No.	Due to maintenance
b	-	**Industry Operating without CCA**	No.	
c	-	**Has Production exceeded (last 3 MTHs) than CCA-Qty**	No.	
d	-	**Any products-NOT in CCA, manufactured-Last 3 MTHs**	No.	
e	-	**Foul Odour/Fugitive Emission/Bye Pass in Premises ??**	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	**Has Regn with CETP or TSDF expired ??**	N.A	
h	-	Seperate Energy Meter for A.P.C.M ?	N.A	
h	-	Provision of any STAND-BY Pump ??	N.A	

GEM

18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	

Haz Waste Related

a	-	**Haz waste Catg confirmitive with CCA**	Yes	
b	-	**H.W generation exceeding CCA limits**	No.	
c	-	**Collection, Storage, Treatmnt, Disposal Facility Adequate ??**	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	--------	
g	-	**Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?**	No.	
h	-	**Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)**	--------	
i	-	**Technical capability and equipment complying with the SOP/Guideline?**	No.	
j	-	**Is unit complying the conditions gives in SOP/Guidelines?**	No.	
k	-	**Facility is adequate for the applied process**	No.	

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

l	-	**Passbook is maintained?**	No.	
m	-	**Details of PLI, if applicable**	----------	
n	-	**Details of safety spects provieded by the facility**	--------	
o	-	**Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?**	Yes	
p	-	**Quantity of Hazardous waste procured as per CCA?**	Yes	
Water Parameter				
b	-	Source of Water Supply	Narmada Line, Recycled	
c	-	**W.W.G is EXCEEDING the CCA Limits**	No.	
d	-	**W.W Disposal as per the Consent Conditions ?**	Yes	
e	-	Was the ETP in operation ?	Yes	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	**Did u observe ANY ILLEGAL Discharge ??**	No.	
h	-	Nos of Samples collected	2	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (29438)

Inspection Crux:

Water Observation:

Air Observation:

Hazard Observation:

General Observation:

This unit is inspected with reference to CPCB letter regarding progress on actions taken in Hon'ble NGT matter OA no. 188/2024 WZ (earlier OA no. 839/2024 PB) wrt joint committee report vide letter no. CM-13011/3/2024-LAW-RD-VADODARA-RD(Vadodara)/25 dated 16/04/2025 for the study of ground water and soil to assess the impact of discharge of treated/ partially treated wastewater on land in past. During inspection total 12 soil samples are collected from 6 locations and 2 ground water samples are collected in the vicinity of the unit as details mentioned in AR section in this IR. During inspection unit is observed not in operation due to plant is under maintenance. Details of locations of soil & water samples are collected is attached as a doc.
[650]-14/05/2025
~ RO Query to Staff: Please disc [378]-15/05/2025~As discussed, IR updated [650]-15/05/2025

I recommend : a. Keep on Records + Notings

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

W.C Notings: ----------[650-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
3. Vehicular movement દરમ્યાન dusting નાં થાય તેની તકેદારી રાખવી.; Kindly note that we have constructed RCC Road within our premises wherever vehicular movement is required. Therefore, there is bare minimal chance of dusting due to vehicular movement in our unit. However, we are taking proper measures to avoid slightest possibilities of dusting due to vehicle movement by regular sprinkling of water and cleaning the road surfaces to keep the roads dust free. (02/04/2025)	843844(28/03/25)	Pending !! Reminded AGAIN
5. તા: ૨૦/૦૨/૨૦૨૫ નાં આપેલ સૂચનોનું પાલન કરવું; We are pleased to confirm that we are complying with all the instructions given on 20.02.2025. (02/04/2025)	843844(28/03/25)	Partial Compliance
૨. મુલાકાત સમયે @ 300 MT of fly ash જોવા મળેલ છે જેનો નિયમોનુસાર નિકાલ કરવો તથા fly ash notification મુજબ નિકાલ કરવો; We manufacture bricks by using fly ash generated from our unit. However, because of the festivals, our workers are currently unavailable for the job. Hence, brick manufacturing activities have been halted since last one month. This has resulted in to piling of stock of the same within our premises. We, therefore, assure the Board that we will promptly address the stored fly ash as soon as the workers are returned, probably in 3rd week of April. (02/04/2025)	843844(28/03/25)	Pending !! Reminded AGAIN
૬. PESO Applicability માટે સ્પસ્ટતા કરવી.; Kindly note that we are using diesel as liquid fuel for our DG Sets only. Sir, we do not store any hazardous chemicals/Flammable Chemicals within our premises, which fall under the scope of the PESO. Hence, PESO is not applicable to us. (02/04/2025)	843844(28/03/25)	Partial Compliance
1. સર્વે નંબર: ૧૫૦ પર પૂર્વ મંજૂરી વગર કોઈ industrial activity કરવી નહિ; The land of Survey No: 150 is acquired by us and we have obtained NA Permission for Industrial purposes. We assure you that we will not start any industrial activity on the land of S. No. 150 without taking prior permission from the board. (02/04/2025)	843844(28/03/25)	Partial Compliance
૪. મુલાકાત સમયે OCEMS reading PM: 1.2 mg/Nm3, SO2: 0 ppm બતાવે છે તેને caliberate કરાવી અત્રેની કચેરીને જાણ કરવી.; Kindly Note that our OCEMS is fully operational round the clock. It has been recalibrated as instructed by the visiting officers of the Board. We have attached the Real-Time Data Acquisition and Monitoring report for your review is uploaded as Annexure-1 in extra pdf tag required by RO section along with reply. We have also uploaded the calibration certificate as Annexure-1 in extra pdf tag required by RO section along with reply. (02/04/2025)	843844(28/03/25)	Partial Compliance
2. D.G. Set (625 KVA X 2 nos.), Coal crushing unit સાથે ની de-dusting system consent માં add કરવી	838789(20/02/25)	Pending !! Reminded AGAIN
4. Fly ash bricks નો manufacturing plant premises માં જોવા મળેલ છે જેને consent માં include કરવું	838789(20/02/25)	Pending !! Reminded AGAIN
1. મુલાકાત સમયે OCEMS maintainace માં જોવા મળેલ છે તેમજ ETP પર OCEMS Facility જોવા મળેલ જે caliberate કરાવું જેના માટે ACG outlet માંથી waste water sample collect એક કરેલ છે	838789(20/02/25)	Partial Compliance
3. Sugar drying and cooling system સાથે લગાવેલ exhaust ને consent માં add કરાવું	838789(20/02/25)	Pending !! Reminded AGAIN
5. Waste water stream wise generation મુજબ water table અને treatment scheme update કરવી	838789(20/02/25)	Partial Compliance

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (29438)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	H-7	-------- / ---	1220-1220	REP	soil sample collected at @ 1 depth from brick manufacturing yard near etp area within unit premises	Soil sample
2	H-7	-------- / ---	1215-1215	REP	top layer soil sample collected from brick manufacturing yard near etp area within unit premises. ~	Soil sample
3	H-7	-------- / ---	1200-1200	REP	soil sample collected at @ 1 depth from s.no.150 @ 200 meter away from storage godown. ~	Soil sample
4	H-7	-------- / ---	1155-1155	REP	top layer soil sample collected from s.no.150 @ 200 meter away from storage godown. ~	Soil sample
5	H-7	-------- / --	1145-1145	REP	soil sample collected at @ 1 depth from s.no.150 @ 150 meter away from storage godown. ~	Soil sample
6	H-7	-------- / ---	1140-1140	REP	top layer soil sample collected from s.no.150 @ 150 meter away from storage godown. ~	Soil sample
7	H-7	---- / ---	1115-1115	REP	reference soil sample collected at @ 1 depth from nearby agricultural farm @ 30 meter away from bou	Soil sample
8	H-7	-------- / ------	1110-1110	REP	top layer reference soil sample collected from nearby agricultural farm @ 30 meter away from bounda	Soil sample
9	H-7	-------- / ---	1050-1050	REP	soil sample collected at @ 1 depth from s.no.148 @ 150 meter away from etp side boundary wall. ~	Soil sample
10	H-7	-------- / -------	1045-1045	REP	top layer soil sample collected from s.no.148 @ 150 meter away from etp side boundary wall. ~	Soil sample
11	H-7	-- / --	1035-1035	REP	soil sample collected at @ 1 depth from s.no.148 @ 50 meter away from etp side boundary wall. ~	Soil sample
12	H-7	-- / --	1030-1030	REP	top layer soil sample collected from s.no.148 @ 50 meter away from etp side boundary wall. ~	Soil sample
13	W-15	@ 7 to 8 on ph strip / 31	1055-1055	REP	from bore well of shri kanabhai merabhai myatra's farm at village modvadar @ 850 meter away ~	Colourless
14	W-15	@ 7 to 8 on ph strip / 31	1055-1055	REP	from open well at the boundary of s.no. 148 @ 150 meter away from etp side boundary wall ~	Colourless

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	60	APCM: Dry scrubber & ESP	YES	ESP	Coal	276MT/ Day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers	I -34.2	0.000-M.T	COL,STO
2	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	3.000-M.T	COL,DCO,CYC,RRE,STO,TRA
3	Chemical sludge from waste water treatment	I -35.3	1000.000-M.T	CIW,COL,DSS,S&S,STO,TRA,DST
4	Spent ion exchange resin containing toxic metals	I -35.2	90.000-M.T	CIW,COL,DSI,S&S,STO,TRA,DST
5	Used or Spent Oil	I -5.1	0.500-M.T	COL,CYC,REU,STO,TRA

E Products :

Gujarat Pollution Control Board

PCB Id: 29438

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	final molasses	3000.000	650.000 - M.T	3000.000	APPLIED QTY OF PRODUCTION AFTER EXPANSION: 3000 MT/MONTH
2	powr generation (4.8 mw)	4.800	4.800 - MWH	4.800	APPLIED QTY OF PRODUCTION: 4.8 MW/MONTH
3	refined suger	75000.000	30000.000 - M.T	75000.000	APPLIED QTY OF PRODUCTION AFTER EXPANSION: 75000 MT/MONTH

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	raw suger	0.000 - M.T

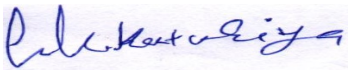
G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 925.000	WWG : 257.000	Water Source	Remark
1	Agriculture	35.000	0.000	Recycled	
2	Boiler Feed	200.000	50.000	Narmada Line	
3	Cooling Water	225.000	0.000	Narmada Line	
4	Domestic Purpose	40.000	35.000	Narmada Line	
5	Mnfg Process	320.000	72.000	Narmada Line	
6	Mnfg Process	608.650	0.000	Recycled	
7	Wash Water	100.000	100.000	Narmada Line	

H Solid Waste

Inspection Team : L.U.Katariya, SO - S. S. Chauhan, DEE

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.



Signature By(L.U.Katariya, SO)

Name of Unit: **M/s. Shri Dutt India Private Limited**
PCB ID: **29438**
Date of Inspection: **02/05/2025**

Soil sampling locations

Sample code	Sampling Location	Description	Remarks
S-1	Lat: 23.157594 Long: 70.143155	Top layer soil sample collected from s.no.148 @ 50 meter away from ETP side boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-2	Lat: 23.157594 Long: 70.143155	Soil sample collected at @ 1 depth from s.no.148 @ 50 meter away from ETP side boundary wall.	No crop was observed on the land. Small bushes are naturally growing on the land.
S-3	Lat: 23.157969 Long: 70.144027	Top layer soil sample collected from s.no.148 @ 150 meter away from ETP side boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-4	Lat: 23.157969 Long: 70.144027	soil sample collected at @ 1 depth from s.no.148 @ 150 meter away from ETP side boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-5	Lat: 23.158658 Long: 70.142422	Top layer reference soil sample collected from nearby agricultural farm @ 30 meter away from boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-6	Lat: 23.158658 Long: 70.142422	Reference soil sample collected at @ 1 depth from nearby agricultural farm @ 30 meter away from boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-7	Lat: 23.156288 Long: 70.143147	Top layer soil sample collected from s.no.150 @ 150 meter away from storage godown	No crop was observed on the land.
S-8	Lat: 23.156288 Long: 70.143147	Soil sample collected at @ 1 depth from s.no.150 @ 150 meter away from storage godown	No crop was observed on the land.
S-9	Lat: 23.155249 Long: 70.143923	Top layer soil sample collected from s.no.150 @ 200 meter away from storage godown	No crop was observed on the land.
S-10	Lat: 23.155249 Long: 70.143923	Soil sample collected at @ 1 depth from s.no.150 @ 200 meter away from storage godown	No crop was observed on the land.
S-11	Lat: 23.15682 Long: 70.142635	Top layer soil sample collected from brick manufacturing yard near etp area within unit premises	No crop was observed on the land.

Sample code	Sampling Location	Description	Remarks
S-12	Lat: 23.15682 Long: 70.142635	Soil sample collected at @ 1 depth from brick manufacturing yard near etp area within unit premises	No crop was observed on the land.

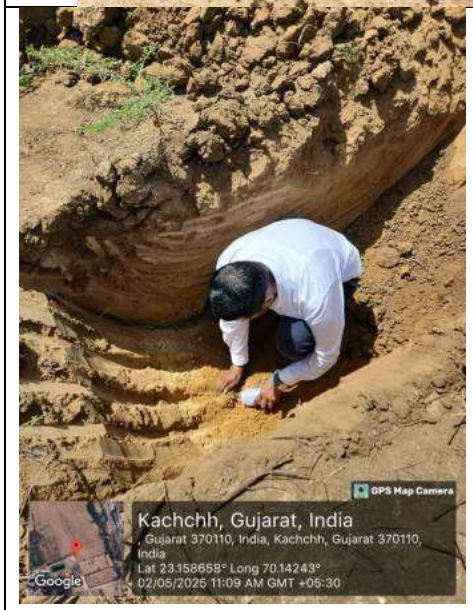
Water Sampling Location:

Sample code	Sampling Location	Description	Remarks
W-1	Lat: 23.157886 Long: 70.144072	Water sample collected from open well at the boundary of s.no. 148 @ 150 meter away from ETP side boundary wall	Open-well is used for agricultural purpose.
W-2	Lat: 23.153581 Long: 70.150199	Water sample collected from bore well of shri kanabhai merabhai myatra's farm at village modvadar @ 850 meter away	Bore-well Water is used for agricultural purpose.

Date: 02/05/2025

(S. S. Chauhan)
DEE

(L. U. Katariya)
SO

Photograph taken during inspection	
	

Photograph taken during inspection

Soil sampling locations

Sample code	Sampling Location	Description	Remarks
S-1	Lat: 23.157594 Long: 70.143155	Top layer soil sample collected from s.no.148 @ 50 meter away from ETP side boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-2	Lat: 23.157594 Long: 70.143155	Soil sample collected at @ 1 depth from s.no.148 @ 50 meter away from ETP side boundary wall.	No crop was observed on the land. Small bushes are naturally growing on the land.
S-3	Lat: 23.157969 Long: 70.144027	Top layer soil sample collected from s.no.148 @ 150 meter away from ETP side boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-4	Lat: 23.157969 Long: 70.144027	soil sample collected at @ 1 depth from s.no.148 @ 150 meter away from ETP side boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-5	Lat: 23.158658 Long: 70.142422	Top layer reference soil sample collected from nearby agricultural farm @ 30 meter away from boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-6	Lat: 23.158658 Long: 70.142422	Reference soil sample collected at @ 1 depth from nearby agricultural farm @ 30 meter away from boundary wall	No crop was observed on the land. Small bushes are naturally growing on the land.
S-7	Lat: 23.156288 Long: 70.143147	Top layer soil sample collected from s.no.150 @ 150 meter away from storage godown	No crop was observed on the land.
S-8	Lat: 23.156288 Long: 70.143147	Soil sample collected at @ 1 depth from s.no.150 @ 150 meter away from storage godown	No crop was observed on the land.
S-9	Lat: 23.155249 Long: 70.143923	Top layer soil sample collected from s.no.150 @ 200 meter away from storage godown	No crop was observed on the land.
S-10	Lat: 23.155249 Long: 70.143923	Soil sample collected at @ 1 depth from s.no.150 @ 200 meter away from storage godown	No crop was observed on the land.
S-11	Lat: 23.15682 Long: 70.142635	Top layer soil sample collected from brick manufacturing yard near etp area within unit premises	No crop was observed on the land.
S-12	Lat: 23.15682 Long: 70.142635	Soil sample collected at @ 1 depth from brick manufacturing yard near etp area within unit premises	No crop was observed on the land.

Water Sampling Location

Sample code	Sampling Location	Description	Remarks
W-1	Lat: 23.157886 Long: 70.144072	Water sample collected from open well at the boundary of s.no. 148 @ 150 meter away from ETP side boundary wall	Open-well is used for agricultural purpose.
W-2	Lat: 23.153581 Long: 70.150199	Water sample collected from bore well of shri kanabhai merabhai myatra's farm at village modvadar @ 850 meter away	Bore-well Water is used for agricultural purpose.

Comparative analysis of soil samples is mentioned below.

Sr. No.	Parameters	Locations											
		S-1	S-2	S-3	S-4	S-5	S-6	S-7	S-8	S-9	S-10	S-11	S-12
1.	pH	8.09	7.03	9.19	9.03	7.05	7.64	7.69	8.58	7.97	8.56	7.76	8.07
2.	Conductivity (millimhos/cm)	0.637	0.396	0.301	0.274	0.173	0.141	0.420	0.280	0.532	0.149	1.918	1.577
3.	TWSS (gm/Kg)	57.2	16.88	76.28	261.42	161.52	69.32	5.08	56.84	2.96	16.54	12.14	10.70
4.	Total Organic Carbon (gm/Kg)	0.25	0.42	0.53	0.49	0.81	0.43	0.23	0.37	0.18	0.41	0.43	0.33
5.	Organic Matter (gm/Kg)	2.11%	8.4%	4.51%	4.13%	2.1%	4.5%	4.67%	6.75%	1.54%	7.58%	7.2%	8.43%
6.	Avialable Nitrogen (gm/Kg)	0.257	0.0891	0.1456	0.812	0.0945	0.0837	0.173	0.1092	0.159	0.084	0.098	0.0891
7.	Phosphate (gm/Kg)	0.038	0.047	0.035	0.036	0.048	0.042	0.039	0.037	0.039	0.037	0.056	0.035
8.	Potassium (gm/Kg)	0.02	0.06	0.28	0.06	0.07	0.04	0.01	0.22	0.01	0.03	0.08	0.08
9.	% Sodium	46	15	23	22	39	34	33	36	44	48	29	45

Observations from comparative analysis of soil samples:

1. During inspection total 12 nos. of soil samples were collected by GPCB officials. Two samples (one from top surface and another from 1 m deep from top surface) were collected from each location. Sample no. S-5 & S-6 were collected for reference purpose.
2. During inspection, no industrial waste water discharged was observed and no crop was observed on land.
3. Analysis report shows Total Organic Carbon (gm/Kg) ranging from 0.18 to 0.81.
4. Analysis report shows Organic Matter (gm/Kg) ranging from 1.54 % to 8.43 %.
5. Analysis report shows Available Nitrogen (gm/Kg) ranging from 0.084 to 0.257.
6. Analysis report shows Phosphate (gm/Kg) ranging from 0.035 to 0.056.
7. Analysis report shows Potassium (gm/Kg) ranging from 0.01 to 0.28.
8. Analysis report shows % Sodium ranging from 15 to 48.
9. Analysis report shows pH ranging from 7.03 to 9.19.
10. Analysis report shows Conductivity (millimhos/cm) ranging from 0.141 to 1.918.
11. Analysis report shows TWSS (gm/Kg) ranging from 5.08 to 261.42.

Comparative analysis of groundwater samples is mentioned below.

Sr. No.	**Parameter**	**Sample collected from open well at the boundary wall of sr. no. 148 @ 150 m away from ETP side boundary wall**	**Sample collected from the bore well of Shri Kanabhai M. Myatra's farm at village Modvadar @ 850 m away**
1.	Temperature (∘C)	31	31
2.	pH	7.52	7.46
3.	Colour (pt.co.sc.)	3	3
4.	Total Dissolved Solids (mg/l)	5072	3742
5.	Suspended Solids (mg/l)	12	4
6.	Ammonical Nitrogen (mg/l)	7.84	4
7.	Percent Sodium (% NA)	65	81
8.	Chloride (mg/l)	1812	992
9.	Sulphate (mg/l)	8718	842
10.	Chemical Oxygen Demand (mg/l)	38	25
11.	Oil & grease (mg/l)	BDL	BDL
12.	Phenolic Compounds (mg/l)	BDL	BDL
13.	Sulphide (mg/l)	BDL	BDL
14.	B.O.D. (3 days 27 ∘C) (mg/l)	3.3	1.6
15.	Sodium Absorption Ration (SAR)	14	21

Observations from comparative analysis of groundwater samples:

1. The well is located at survey no. 148 behind the unit near natural drain. It's depth is about 20.0 meter. Plant leaves and other humus material was observed in the well. Water of well is utilized for irrigation.

2. The analysis results of the sample collected from open well shows pH 7.52, TDS 5072 mg/l., COD 38 mg/l, BOD 3.3 mg/l, Ammonical Nitrogen 7.84 mg/l, Chloride 1812 mg/l, % Na 65. SAR value 14 mg/l, as per the IS 11624:1986 guidelines (annexure-2) for the determination of water quality for irrigation purpose, monitored parameter value of SAR indicates medium quality of water for irrigation purpose.
3. The analysis results of the sample collected from borewell shows pH 7.46, TDS 3742 mg/l., COD 25 mg/l, BOD 1.6 mg/l, Ammonical Nitrogen 4 mg/l, Chloride 992 mg/l, % Na 81. SAR value 21 mg/l, as per the IS 11624:1986 guidelines (annexure-2) for the determination of water quality for irrigation purpose, monitored parameter value of SAR indicates high quality of water for irrigation purpose.
4. Oil & grease, Phenolic Compounds & Sulphide were observed BDL in both samples.
5. During visit, discharge of waste water from unit was not observed on the land.